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16.	Manipur People's Liberation Front (MPLF)
17.	Coordination Committee COR-COM (Conglomerate of six Valley based UG Outfits)
18.	Kuki National Organization (KNO)
19.	United Progressive Front (UPF)
Nagaland	
20.	National Socialist Council of Nagaland/Khaplang (NSCN/K)

Increase in child rape cases

1300. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are alarmingly high cases of child rape in the country during last three years;
- (b) the rate of prosecution in such cases and the number of persons who were sent to jail and the term of imprisonment;
- (c) whether there is any capital punishment or life imprisonment awarded to the guilty; and
- (d) whether any person was hanged for rape during last ten years, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". The published reports are available till the year 2016. The number of cases of rape of children (below the age of 18 years) registered under sections 4 and 6 of the Protection of Children from Sexual Offences (POCSO) Act, 2012 read with section 376 of Indian Penal Code from 2014 to 2016 are as below:—

Year	Cases registered
2014	18661
2015	19654
2016	19765

(b) to (d) No such data is maintained by NCRB.